

**COMMITTEE
ON
GOVERNMENT
ASSURANCES
(1991-92)**

TENTH LOK SABHA

SIXTH REPORT

REVIEW OF PENDING ASSURANCES
OF
NINTH LOK SABHA
(Presented on August 11, 1992)



LOK SABHA SECRETARIAT
NEW DELHI

August 5, 1992/Sravana 14, 1914 (Saka)

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CORRIGENDA
to the
Sixth Report of the Committee on
Government Assurances (1991-92)

<u>Page No.</u>	<u>Para/Item/Col. No.</u>	<u>Line</u>	<u>Corrections</u>
CONTENTS PAGE		12	<u>FOR</u> I <u>Read</u> I and II
		14	<u>FOR</u> II <u>Read</u> III
6	Para 3	3	<u>FOR</u> "(Sl. Nos. 1 to 13) <u>READ</u> "(Sl. Nos. 1 to 13 of Annexure-I"
7	AT TOP		<u>READ</u> "ANNEXURE-I"
7	Item No.2/Col. 5	3	<u>FOR</u> '31.9.91' <u>READ</u> 31.7.91
8	Item No.3/Col.5&6		<u>READ</u> 6.7.90 7.11.90 7.11.90 7.2.91 10.4.91 9.7.91 18.7.91 9.10.91 17.10.91 9.1.92 14.2.92 9.4.92
9	Item No.5/Col.5	1	<u>FOR</u> '16.8.91' <u>READ</u> 16.8.90.
11	Col.1		<u>READ</u> Item Nos. '7 and 8' <u>AFTER</u> Item No.6
12	Col.1		<u>READ</u> 'Item No.9'
13	Col.1		<u>READ</u> 'Item Nos. 10 and 11'
15	Col.1		<u>READ</u> 'Item No.13' <u>AFTER</u> 'Item No.12'
16	Para No.3	4	<u>FOR</u> '(Sl. Nos. 1 to 26)' <u>READ</u> '(Sl. Nos. 1 to 26 of Annexure II'
17	AT TOP		<u>READ</u> 'ANNEXURE-II'
17	Col.1		<u>READ</u> Item No.2 <u>after</u> 1.
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20	Item No.7/Col.5	1	<u>FOR</u> 27.12.90 <u>READ</u> 17.12.90
20	Item No.7/Col.5	2	<u>FOR</u> 5.3.90 <u>READ</u> 5.3.91
20	Item No.8/Col.5	4	<u>FOR</u> 30.1.91 <u>READ</u> 30.4.91
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*** COMPOSITION OF THE COMMITTEE ON GOVERNMENT
ASSURANCES***
(1991-92)

CHAIRMAN

Dr. Laxminarain Pandey

MEMBERS

2. **Shri Sai Prathap Annayagari**
3. **Dr. Krupasindhu Bhoi**
4. **Shri B. Devarajan**
5. **Shri B.K. Gudadinni**
6. **Shri Prabhu Dayal Katheria**
7. **Shrimati Krishnandra Kaur (Deepa)**
8. **Shri Balin Kuli**
9. **Shri Manphool Singh**
10. **Shri Ajoy Mukhopadhyay**
11. **Shrimati Pratibha Devisingh Patil**
12. **Shri Shashi Prakash**
13. **Shri Naval Kishore Rai**
14. **Shri Gadam Ganga Reddy**
15. **Shri Chinmaya Nand Swami**

SECRETARIAT

Shri R.C. Bhardwaj	— <i>Additional Secretary</i>
Shri Murari Lal	— <i>Director</i>
Shri Joginder Singh	— <i>Deputy Secretary</i>
Shri K.K. Ganguly	— <i>Under Secretary</i>

*The Committee was nominated by the Speaker w.e.f. 25 November, 1991 vide Para 515 of Lok Sabha Bulletin Part-II dated 25.11.1991.

INTRODUCTION

I, the Chairman of the Committee on Government Assurances, as authorised by the Committee, do present on their behalf, this Sixth Report of the Committee on Government Assurances.

2. The Committee (1991-92) were constituted on November 25, 1991.

3. The Committee at their sittings held on April 9 and 28, 1992, reviewed the pending assurances of the Ninth Lok Sabha pertaining to the Ministries of Personnel, Public Grievances and Pensions and Petroleum and Natural Gas respectively. At their sitting held on August 5, 1992, the Committee considered and adopted the draft Sixth Report.

4. The Minutes of the aforesaid sittings of the Committee form part of the Report as Appendix-I and Appendix-II.

5. The conclusions/observations of the Committee are contained in the Report.

NEW DELHI;
August 5, 1992

Sravana 14, 1914(Saka)

DR. LAXMINARAIN PANDEY
Chairman,
Committee on Government Assurances.

CHAPTER I

REVIEW OF PENDING ASSURANCES OF NINTH LOK SABHA PERTAINING TO THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES & PENSIONS

During the Ninth Lok Sabha, 2827 assurances were culled out from the Lok Sabha Debates. Out of these, 2185 assurances have been implemented. These figures take into account the statements of implemented assurances laid on the Table of the Lok Sabha by the Minister of Parliamentary Affairs upto December 20, 1991.

1.1 At their sitting held on January 20, 1992, the Committee took up for examination the first batch of 213 assurances of the Ninth Lok Sabha pending implementation. These assurances pertained to the Ministries of Agriculture, Atomic Energy, Chemicals and Fertilizers, Civil Aviation and Tourism, Civil Supplies and Public Distribution, Coal, Commerce, Communications, Defence, Electronics, Environment, and Forests, External Affairs, Finance, Food and Food Processing Industries.

1.3 At their sitting held on March 16, 1992, the Committee reviewed the second batch of 188 pending assurances of the Ninth Lok Sabha. These assurances pertained to the Ministries of Health and Family Welfare, Home affairs, Human Resource Development, Industry, Information and Broadcasting, Labour and Law and Justice.

1.3 The observations of the Committee in respect of these assurances are contained in their Fourth and Fifth Reports presented on May 5, 1992 and July 14, 1992 respectively.

1.4 At their sitting held on April 9, 1992, the Committee reviewed another batch of thirteen pending assurances of the Ninth Lok Sabha pertaining to the Ministry of Personnel, Public Grievances and Pensions. The text of the questions and the assurances given thereto are annexed to the Minutes of the sitting at Serial Nos. 1 to 13 (*Appendix-1*).

1.5 Out of the thirteen, the Committee decided to pursue 12 assurances given at Sl. Nos. 1 to 7 and 9 to 13 and not to pursue the assurance given at Sl. No. 8 as the subject matter of the assurance pertained solely to the State Government of Punjab for which the appropriate Forum was Punjab State Legislative Assembly.

1.6 The Committee note that out of 12 assurances that were decided to be pursued by the Committee, 2 assurances (details given at Sl. Nos. 2 and 4) have been implemented subsequently as per statements laid by the Minister of Parliamentary Affairs on May 12, 1992. Thus the remaining 10 assurances of the Ninth Lok Sabha pertaining to the Ministry of Personnel, Public Grievances and Pensions are still pending for implementation.

1.7 The Committee note that the assurances under reference were given way back in March 1990-91. Even after a lapse of more than one/two years, the decision on the subject is still not forthcoming. The failure of the Government to act in time not only defeats the very purpose of asking the question, but also keeps a large number of people in the State in perpetual suspense. The Committee are extremely unhappy to note that inspite of granting innumerable extensions of time for fulfilling the assurances, no concrete results have been achieved. All this has led the Committee to the irresistible conclusion that the process of taking a decision is itself faulty in the Ministry, which is supposed to be a model Ministry being a watchdog of public grievances. The Committee observe that the pending assurances require a close scrutiny so that with suitable amendments not only the decision-making process would be quickened but also the assurances fulfilled.

1.8 The Committee find that decision on assurances (Sl. Nos. 1 and 5) about Award given by the Board of Arbitration in respect of encashment of earned leave due to the Central Government employees is still pending. The Committee are of the view that the Government being a model employer cannot shun its responsibilities towards the welfare of its employees. The Committee recognise that employees are the main plank of an organisation. A motivated, committed and contented workforce is an asset for the Government and disgruntled and dispirited employees are a liability. The Committee do not appreciate the delay of more than two years in taking a decision on a subject of such public interest. The Committee, therefore, recommend that utmost importance ought to be given to subjects involving the welfare of employees. The Committee trust and hope that the Government will shed its apathy and arrive at a final decision on the subject by the end of the 1992 Winter Session of Parliament.

1.9 The Committee note with concern the indecisiveness on the part of the Government on yet another vital subject viz. the reservation of jobs for women, the decision on which is still alluding even after a lapse of more than two years. The Committee observe that the women have an appreciable role to play in the national development through awareness generation, skill development and income generating activities which not only provide economic independence to them but also improve their quality of life and through them of the family and the society as a whole. The Committee, therefore, recommend that Government should adopt an approach realistic enough to find out the main obstacles that come in the way of implementing these assurances and gear up their machinery with greater zeal. The Committee hope that due importance will be accorded by the Ministry to the subject matter and pending assurances whould be implemented without any further delay.

1.10 The Committee find that the third issue relating to Language Policy in the examinations conducted by Union Public Service Commission is still undecided by the Government. The Committee observe that the Expert Committee appointed for the purpose has since submitted its report and

yet no decision has been taken by the Government in the matter. The Committee would like to know the stage at which it is pending and how much time is required to complete the detailed examination. The Committee wish that the Government will take up the issue more seriously and come to a final decision and implement the pending assurances expeditiously.

1.11 Similarly, on another assurance given as way back as August 27, 1990 in reply to USQ No. 2820 regarding demand of National Rights Association of Blind for reservation in jobs, the Government are still dithering. The Committee are of the view that the Government ought to take a prompt decision on this subject of much public interest, as visually handicapped persons are a disadvantaged class who deserve all the encouragement in their life to bring them in the national mainstream. The Committee reiterate that an early decision on such matter will give great relief to the handicapped persons. The Government should not deprive them of their rights and should take a final decision without any further loss of time.

1.12 On the assurances given on February 25, 1991 in reply to SQ No. 24 regarding Special Investigation Group, the Committee note that the term of the 'Special Investigation Group' in Central Bureau of Investigation which was to expire on February 28, 1991 was extended by another one year i.e. upto February 28, 1992. But amazingly, the Group still could not complete the investigations on the three issues, of vital public interest, i.e. Airbus case, St. Kitts case and letter forgery case. The Committee are aware that such cases are time consuming but the investigating agencies can quicken the pace by taking more interest as such cases are required to be finalised ultimately and not allowed to linger on indefinitely. The present issues under investigation are of a very serious nature and delay in their investigations creates unnecessary doubts in public mind about the Government's earnestness to pursue them. The Committee recommend that the Government should take up the matter at an appropriate level to ensure that the pace of investigation is so geared up as to complete it quickly. Meanwhile, the Committee would like to be apprised of the latest position on all the three pending cases.

1.13 The Committee need hardly reiterate again that all the ten pending assurances should be dealt with by according top priority and the endeavour of the Government should be to fulfil them by the next session of the Lok Sabha.

CHAPTER II

REVIEW OF PENDING ASSURANCES OF NINTH LOK SABHA PERTAINING TO THE MINISTRY OF PETROLEUM AND NATURAL GAS

2.1 At their sitting held on April 28, 1992, the Committee have reviewed another batch (position as on March 31, 1992) of 26 pending assurances of the Ninth Lok Sabha, pertaining to the Ministry of Petroleum and Natural Gas. The text of the questions and the assurances given thereto are annexed to the Minutes of the Sitting at Serial Nos. 1 to 26 (Appendix-II).

2.2 The Committee have decided not to drop any of the pending assurances and to pursue all of them.

2.3 The Committee note that of these 26 assurances, six assurances (details given at Sl. Nos. 7, 10, 12, 14, 15 and 23) have been implemented as per subsequent statements laid by the Minister of Parliamentary Affairs on May 12 and July 14, 1992. Thus the remaining 20 assurances pertaining to the Ministry of Petroleum and Natural Gas of the Ninth Lok Sabha are still pending for implementation.

2.4 The Ministry-wise details of assurances reviewed are given in *Appendix-III*.

2.5 The Committee note that the Government are seeking extension of time to fulfil assurances mentioned at Sl.Nos. 1, 2, 8, 11, 17, 19, 21 and 24 on the grounds that the reports received on the subject from the respective organisations are still under consideration of the Government. The Committee note that the assurances were given as far back as March 1990-91 and even after a lapse of two years, there seems to be no progress.

Despite the Committee's repeated exhortations for fulfilling them as soon as possible, the Committee are constrained to observe that no initiative whatsoever has been taken by the Ministry to arrive at a conclusive decision early and undue time has been lost in the procedural delays. The Committee express their strong displeasure over the complacent attitude displayed by the Ministry in the matter. The Committee recommend that a decision in the matter which is of vital interest to the economy of petroleum and petroleum products should be taken forthwith without allowing any more time to lapse.

2.6 The Committee note that the Government have not taken any conclusive decision on the use of natural gas for power and fertilizers in the new gas utilisation policy (Sl. No. 13).

2.7 The Committee are not satisfied over the fact that more than one and a half-year has passed since the assurance was given on the floor of the House that 'the parameters of the comprehensive gas use policy are currently under examination' but as yet it is to see the light of the day. The Committee desire that the Ministry should clearly state why the examination could not be completed even after a lapse of twenty months.

2.8 There is no denying the fact that the country is still not self-sufficient in the production of power and fertilizers and valuable foreign exchange is drained for importing fertilizers. Despite this, the flaring of gas from oil wells is continuing unabated resulting in further irrecoverable loss to the country. The setting up of gas based power and fertilizer plants will go a long way in improving the powers and fertilizer position in the country. Thus, the inordinate delay on the part of the Ministry has affected the country's economy adversely. The Committee cannot but recommend that Government must activate their machinery and formulate the policy expeditiously and the House may be informed of the implementation of the assurance.

2.9 The Committee are distressed to note that the Ministry of Petroleum and Natural Gas has not submitted its request to the Committee for granting extension of time well in advance before the expiry of the last extension granted by the Committee for fulfilling the assurances mentioned in the Annexure. It reflects that the Ministry are not giving utmost priority to the Parliamentary work and are adopting a lackadaisical approach to the solemn promises made by their Minister in the Lok Sabha. The Committee hope that the Ministry would give due importance to fulfil the given promises and pursue them with the same vigour and spirit with which their Minister had made commitments on the floor of the House during the course of the reply. The Committee are of the view that with a dynamic thrust and an approach that is realistic enough, the Ministry will be able to fulfil the assurances within the barest minimum time-frame.

NEW DELHI:

August 5, 1992

Sravana 14, 1914 (Saka)

DR. LAXMINARAIN PANDEY,

Chairman,

Committee on Government Assurances.

APPENDIX I

(Vide para No. 3 of Introduction)

VII

SEVENTH SITTING

MINUTES OF THE SEVENTH SITTING OF THE COMMITTEE ON GOVERNMENT ASSURANCES HELD ON APRIL 9, 1992

The Committee met on Thursday, April 9, 1992 from 15.30 hours to 16.15 hours.

PRESENT

1. Dr. Laxminarain Panday — *Chairman*
2. Shri Sai Prathap Annayagari
3. Dr. Krupasindhu Bhoi
4. Shri B. K. Gudadinni
5. Shri Manphool Singh
6. Shri Ajoy Mukhopadhyay
7. Shri Naval Kishore Rai
8. Shri Gadam Ganga Reddy

SECRETARIAT

1. Shri Murari Lal—*Director*
2. Shri Joginder Singh—*Deputy Secretary*
3. Shri K.K. Ganguly—*Under Secretary*

2. The Committee considered their Draft Third Report and adopted it.

3. The Committee then took up Memo No. 29 relating to review of pending assurances pertaining to the Ministry of Personnel, Public Grievances and Pensions—Ninth Lok Sabha (Sl. Nos. 1 to 13). The Committee decided to pursue 12 pending assurances and drop an assurance given on August 20, 1990 in reply to USQ No. 1724 regarding service selection bodies in Pubjab.

10. The Committee authorised the Chairman and in his absence Shri Ajoy Mukhopadhyay to present the Third Report to the House on April 21, 1992.

11. The Committee also decided to hold their next sitting on April 28, 1992 at 15.30 hours.

The Committee then adjourned.

MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSION
Second Session of Ninth Lok Sabha

Sl. No.	Question No. and date	Subject / Text of the question	Promise made	Extension sought		Remarks
				on	upto	
1	2	3	4	5	6	7
1.	SQ. No. 96 dt. 19.3.90 by Shri R.L.P. Verma & Prof. K.V. Thomas	ENCASHMENT EARNED LEAVE (a) whether Union Government have taken any decision on the award given by the Board of Arbitration that the Central Government employers be allowed encashment of earned leave; (b) if so, the details thereof; and (c) if not, the reasons therefor and when the decision is likely to be taken in the matter?	(a) to (c): The Award is being processed in Government in accordance with the prescribed procedure. A decision in the matter will be taken early.	20.6.90 13.9.90 5.12.90 27.2.91 21.5.91 30.8.91 30.11.91	18.9.90 30.11.90 28.2.91 31.5.91 31.8.91 30.11.91 29.2.92	May be pursued.
2.	USQ. No. 980 dt. 19.3.90 by Prof. K.V. Thomas	PUBLIC SECTOR UNDERTAKING WITHOUT CHAIRMAN/MANAGING DIRECTOR	(a) & (b): It was <i>inter alia</i> stated "The Statement also indicates	4.1.91 25.3.91 31.9.91 9.10.91	31.3.91 30.6.91 30.9.91 31.10.91	Advance I/ R for part implementation received. May be pursued.

(a) the names of Central Public Sector Undertakings which are available without Chairman or Managing Director and since when; and

(b) the steps being taken to fill up the posts?

4.11.91
24.12.91

31.12.91
31.3.92

RESERVATIONS OF JOBS FOR WOMEN

3. USQ No. 2092 dt. 26.3.90 by Sh. Arvind Netaan

(a) whether Government are considering to make reservation in certain categories of jobs for women; and

(b) if so, the details thereof?

6.7.90
7.11.90
10.4.91
18.7.91
17.10.91

14.2.92
7.11.90
7.2.91
9.7.91
9.10.91
9.1.92
9.4.92

May be pursued.

EQUAL RANK EQUAL PENSION

4. USQ No. 5989 dt. 23.4.90 by Shri Harish Rawat & Shri Kamal Nath

(a) whether Government have received from the retired employees, which include ex-servicemen, is to pay pension to the

19.10.91
16.1.91
2.5.91
12.7.91
21.10.91

23.1.91
23.4.91
23.7.91
23.10.91
23.1.92

May be pursued.

Central Government employees past retirees at the same rates as demising that pension be paid to the retired personnel on the basis of equal rank equal pension; and
 (b) if so, the details thereof and the action taken thereon?

17.1.92

23.4.92

IMPLEMENTATION OF AWARDS OF BOARD OF ARBITRATION

5. USQ No. 8479
 dt. 14.5.90
 by Shri Indrajit Gupta

(a) whether several awards given by the Board of Arbitration in respect of Central Govt. employees are yet to be implemented by the Departments concerned;
 (b) whether such awards relate, among other matters, to encashment of earned leave, grant and CCA has been accepted

16.8.91
 21.2.91
 14.5.91
 13.8.91
 13.11.92
 17.2.92

14.11.90
 14.5.91
 14.8.91
 14.11.91
 14.2.92
 14.5.92

May be pursued.

1	2	3	4	5	6	7
---	---	---	---	---	---	---

of conveyance allowance to all non-gazetted employees and date of effect of grants of House Rent and Compensatory City Allowances; and

(c) if so, the reasons for the inordinate delay in implementation of these and other awards and by when these will be implemented?

and orders to implement the Award were issued on 4.5.90. Out of the four pending Awards for implementation. The other two Awards which involve huge financial implications are under examination.

In addition, 4 Awards of Board of Arbitration relating to years 1982 to 1986 on which decisions were taken earlier not to accept them, are currently being reviewed. One such Award relating to grant of Cash Allowance to postmen for handling cash has been decided to be accepted for implementation on review.

RESERVATION OF JOBS FOR WOMEN IN GOVT. SERVICE

6. USQ. No. 8625 dt. 14.5.90 by Sh. Madhav Rao Scindia
- (a) whether Government have considered the question of reservation of seats in the Central Civil Services and other India Services for women;
- (a) to (c) The issue of reservation for women in certain appropriate vocations/services under the Government is under examination.
- | | | |
|----------|---------|-----------------|
| 18.7.91 | 9.10.91 | May be pursued. |
| 17.10.91 | 9.1.92 | |
| 6.2.92 | 9.4.92 | |

- (b) if so, what decision has been taken, in this regard; and
 (c) if no decision has yet been taken, at what stage the matter stands and when a decision is likely to be taken?

LANGUAGE POLICY IN EXAMINATION

USQ. No. 9562 dt.
 21-5-90 by Prof. Raza
 Singh Rawat.

- (a) the language policy in the examinations conducted by Universities stated that the medium of Public Service Commission; examination opted by Commission's examinations and compulsory paper in English in some of the examinations will be examined by the UPSC on the basis of the recommendations of the Committee of Experts set up by the Commission.
 (b) whether there is dominance of English language;
 (c) if so, the steps being taken by Government to reduce it; and
 (d) the names of the examinations conducted by U.P.S.C. last year and the number of candidates appeared and the medium of examination opted by them?

21-8-90
 29-11-90
 8-2-91
 29-4-91
 28-8-91
 17-11-91
 29-1-92

20-11-90
 20-2-91
 20-5-91
 20-8-91
 20-11-91
 20-2-92
 20-5-92

May be pursued.

III SESSION OF NINTH LOK SABHA

USQ. No. 1724 dt.
 20-8-90 by Baba
 Sucha Singh

SERVICE SELECTION BODIES IN PUNJAB

- (a) the number of Service Selection Bodies with the Punjab Government, its Autonomous Bodies and Co-operative Institutions;
 (b) the details of litigation against the selection of these bodies;

4-12-90
 11-2-91
 20-4-91
 23-8-91
 15-11-91

20-2-91
 20-5-91
 20-8-91
 20-11-91
 26-2-92

May be pursued.

1.	2.	3.	4.	5.	6.	7.
		<p>(c) whether complaints of forging of appointment letters, accepting forged certificates etc. have been received during this year;</p> <p>(d) if so, the action taken thereon;</p> <p>(e) the reasons for having multiple selection bodies and not depending on the Punjab Public Service Commission; and</p> <p>(f) whether Government propose to reduce the selection bodies and to make the selection impartial and if so, and details thereof?</p>				
	<p>USO No. 1728 dt. 20-8-90 by Shri Anadi Charan Das</p>		<p>RESERVATION IN PROMOTIONS UNDER TIME SCALE PROMOTION SCHEME</p>		<p>20-5-91 31-2-91 31-3-92</p>	<p>May be pursued.</p>
		<p>(d) whether the Department of Personnel and Administrative Reforms have issued any instructions regarding introduction of reservation in promotions under Time Scale Promotion Scheme as per the verdicts of High Court of Karnataka dated 12 January, 1990 and Supreme Court (AIR 1989 SC 189) which have held that whatever be the method by</p>		<p>19-3-91 17-11-91 23-12-91</p>		

which promotions are made the extent of reservation in favour of SC and ST, should not be reduced;

(b) if not, whether Government would issue instructions to implement the judgement; and
(c) if not, the reasons therefor?

USQ No. 2820 dt. DEMAND OF NATIONAL RIGHTS ASSOCIATION OF BLIND FOR RESERVATION IN JOBS

(a) whether the National Rights Association of Blind has demanded reservation in Group A & B posts and filling up of backlog in Group C & D posts; and
(b) if so, the details thereof and the reaction of Government thereto?

16-4-91
27-8-91

27-8-91 May be pursued.
27-2-92

VI. Sixth Session of Ninth Lok Sabha

USQ No. 611 dt. RESERVATION OF JOBS FOR WOMEN
9-1-91 by Shri Madhavrao Scindia

(a) whether the Government have had under consideration a proposal of reserving certain percentage of posts for women in the Central Government Services and Public undertakings; and
(b) if so, the decision taken in this regard indicating the nature of such posts?

6-5-91
18-7-91
17-10-91
14-2-92

9-7-91 May be pursued.
9-10-91
9-1-92
9-4-92

1.	2.	3.	4.	5.	6.	7.
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VII SESSION OF NINTH LOK SABHA

SPECIAL INVESTIGATION GROUP

12. SQ No. 24 dt. 25-2-1991 by Shri L.K. Advani and Dr. A.K. Patel
- (a) when the modified term of Special Investigation Group is likely to expire and in which were the cases that were to be investigated by it; (b) the progress so far made in each case and the expenditure incurred thereon; and (c) whether the term of Special Investigation Group is likely to be extended to enable it to complete the investigations, if not, the reasons therefor?
- 25-11-91
25-2-92
- 26-8-91
22-11-91
- May be pursued. (Similar assurances were given on points raised during supplementaries).

STATEMENT

S. No.	Case No.	Present Position
1.	RC. 2(A)/90-ACU. II (Airbus case)	Under Investigation
2.	RC. 1(S)/90-SIU-1/ SIC-1 (Phone tapping case)	Investigation completed and report submitted
3.	RC. 1(S)/90-SIG. (ST. Kits case)	Under Investigation
4.	RC. 2(S)/90-SIG (Letter Forgery case)	-do-

INDIAN LANGUAGES AS MEDIUM FOR EXAMINATION

<p>SQ. No. 111 dt. 4.3.91 by Shri Kapil Dev Shastri and Shri Gulab Chand Kataria</p> <p>(a) since when satyagrah is being staged by the Akhil Bharatiya Ehasba Samrakshan Samithi outside the UPSC premises demanding that Hindi and other Indian languages may be allowed as medium for the examinations;</p> <p>(b) whether fast upto death had been broken on an assurance given by the Government; and</p> <p>(c) if so, the steps taken by the Government to allow Hindi and other Indian languages as medium for the examinations?</p> <p>(c) The UPSC set up an Expert Committee under the Chairmanship of Prof. Satish Chandra, Ex-Chairman, University Grants Commission inter alia to examine the question relating to introduction of multi-language system for the Commission's examinations as well as discussion of compulsory paper in English in certain examination held by the Commission. This committee has submitted its report which is under detailed examination.</p>	<p>3.9.91 3.11.91 3.2.92</p> <p>2.6.91 21.9.91 28.10.91</p>
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Appendix-II

**VIII
EIGHTH SITTING**

The Committee met on Tuesday, April 28, 1992 from 15.30 hours to 16.15 hours.

PRESENT

- Dr. Laxminarain Pandey—*Chairman*
2. Shri Sai Prathap Annayagari
3. Shri Prabhu Dayal Katheria
4. Shri Balin Kuli
5. Shri Ajoy Mukhopadhyay
6. Shri Naval Kishore Rai

SECRETARIAT

- Shri R.C. Bhardwaj — *Additional Secretary*
Shri Murari Lal — *Director*
Shri Joginder Singh — *Deputy Secretary*
Shri K.K. Ganguly — *Under Secretary*

2. The Committee considered their Draft Fourth Report and adopted it.
3. The Committee then took up for consideration Memorandum No. 32 regarding review of pending assurances of Ninth Lok Sabha pertaining to the Ministry of Petroleum and Natural Gas and decided to pursue all of them (Sl. Nos. 1 to 26).
4. The Committee authorised the Chairman and in his absence Shri Ajoy Mukhopadhyay to present the Fourth Report of the Committee in the Lok Sabha on Tuesday, May 5, 1992.
5. The Committee desired to have an on-the-spot study tour during the first or second week of June 1992 after obtaining the concurrence of Hon'ble Speaker.
6. The Committee decided to hold their next sitting on May 28, 1992 at 15.00 hours.

The Committee then adjourned.

II Session of Ninth Lok Sabha
Ministry of Petroleum and Natural Gas

Sl. No.	Question No. and date	Subject/Text of the question	Promise made	Extension		Remarks
				on	sought up to	
(1)	(2)	(3)	(4)	(5)	(6)	(7)
1.	USQ No. 2215 dt. 27.3.1990 by Shri M.G. Sekhar	CONSERVATION OF ENERGY PLAN BY ONGC	(a) whether the Oil and Natural Gas Commission has prepared any plan for conservation of energy; and (b) if so, the details thereof and action taken to implement it?	2.7.90 17.12.90 2.5.91 29.7.91 1.10.91	27.9.90 27.2.91 27.6.91 27.9.91 27.10.91	May be pursued.
	USQ. No. 2270 dt. 27.3.90 by Shri Ram-lal Rathi.	MEASURE TO PREVENT FIRES IN INDUSTRIES	(a) whether Government had constituted any committee to suggest measures to prevent fires and to immediately control it in large and small scale industries producing highly inflammable items; (b) if so, the recommendations made by the Committee; and (c) the details of recommendations implemented so far?	26.690 5.10.90 20.12.90 5.4.91 1.7.91 17.9.91 16.12.91 8.4.92	30.9.90 31.12.90 31.3.91 30.6.91 30.9.91 31.12.91 31.3.92 30.6.92	May be pursued.

1	2	3	4	5	6	7
3.	SO. No. 405 dt. 10.4.90 by Shri K.S. Rao & Smt. Basavarajeswari	TRANSPORTATION OF GAS BY GAIL (a) whether the Gas Authority of India Limited has been allowed to undertake bulk transportation of natural gas in the country; (b) if so, the reasons for allowing GAIL to transport gas which according to the ONGC Act of 1979 is the function of the Oil and Natural Gas Commission; (c) whether a Committee consisting of the representatives of the ONGC, GAIL and Ministry of Petroleum and Chemicals had been set up to go into the issue involving bulk transportation of gas and transfer of assets from the ONGC; and (d) if so, the recommendations of the Committee in this regard.	(c) & (d): It was <i>inter-alia</i> stated, "Details of the transfer are being worked out."	30.4.91 11.6.91 25.9.91 11.11.91	30.5.91 31.8.91 31.10.91 31.12.91	May be pursued.
	USQ. No. 4306 dt. 10.4.90 by Shri Kailesh Meghwal	PRODUCTION LOSSES IN OIL INDUSTRY (a) the figures of production losses in quantity and value product-wise, company-wise and year-wise of the oil companies during the last three years; (b) the main reasons for such losses; (c) whether oil companies have any system of security, intelligence and monitoring to check such losses; and (d) if so, the details thereof?	(a) to (d): The information is being collected and will be laid on the Table of the Lok Sabha.	10.7.90 11.10.90 30.1.91 10.4.91 25.6.91 21.8.91 25.10.91 19.12.91 20.4.92	10.10.90 10.1.91 10.4.91 10.6.91 10.8.91 10.10.91 10.12.91 10.2.92 30.4.92	May be pursued.

5. USQ No. 5120 dt. SUPPLY OF PETROLEUM
17.4.90 by Prof. Ram GAS THROUGH PIPELINE
Ganesh Kapse. IN BOMBAY AND DELHI
- | | | | |
|---|---------------------|---------------------|-----------------|
| (a) whether Government have received a proposal for supply of LPG through pipeline to the consumers in Bombay and Delhi cities; | 25.7.90
17.12.90 | 17.9.90
31.12.90 | May be pursued. |
|---|---------------------|---------------------|-----------------|
- (a) to (c) : It was *inter alia* stated, "The proposal is under consideration."
- (b) if so, the action taken by Government in this regard; and
- (c) when this scheme is likely to be implemented?
6. USQ No. 5142 dt. LPG BOTTLING PLANT IN
17.4.90 by Shri Kes- GANGAGANJ, KANPUR
hri Lal
- | | | | |
|---|--|---|-----------------|
| (a) whether any LPG bottling plant has been set up in Gangaganj (Panki) Kanpur; | 12.7.90
1.11.90
22.1.91
23.4.91
29.7.91
29.10.91
15.1.92 | 16.10.90
16.1.91
16.4.91
16.7.91
16.10.91
16.1.92
16.4.92 | May be pursued. |
|---|--|---|-----------------|
- (b) to (d) : Information is being collected and will be laid on the Table of the Sabha.
- (b) if so, the names of persons whose land was acquired by Government for the said purpose;
- (c) whether compensation has been paid to all of them; and
- (d) if so, the details thereof and if not, the reasons therefor?

7. USQ. No. 6160 dt. UTILISATION OF GAS FROM GANDHAR FIELDS
 24.4.90 by Shri Harin Pathak

(c) and (d) : It was *inter alia* stated, The larger question of supply of natural gas as a domestic fuel is under examination of the Government.

27.12.90
 5.3.90
 30.4.91
 15.7.91
 7.10.91
 11.11.91
 3.2.92

31.12.90 May be pursued.
 31.3.91
 30.6.91
 30.9.91
 31.10.91
 31.12.91
 29.2.92

(a) whether Union Government have received any memorandum from Gujarat Government about utilisation of gas from Gandhar gas fields;
 (b) if so, the details thereof and action taken thereon;
 (c) whether State Government has also represented for piped gas supply to Ahmedabad city;
 (d) the latest position about commitment of gas to Gujarat?

8. USQ. No. 6368 dt. INDIGENISATION IN OIL FIELD EQUIPMENTS
 24.4.90 by Shri Prakash Koko Brahmabhatt

(a) to (c) : It was *inter alia* stated, "The report of the Group is under examination."

23.7.90
 29.10.90
 23.1.91
 30.1.91
 19.7.91
 11.11.91
 22.1.92

24.10.90 May be pursued.
 24.1.91
 24.4.91
 24.7.91
 24.10.91
 24.1.92
 24.4.92

(a) whether the Oil and Natural Gas Commission has suggested to remove the policy induced disabilities faced by the domestic suppliers *vis-a-vis* international competitors and to promote and encourage indigenisation of oil-field equipments for reducing dependence on foreign companies for supply of equipment in areas where Indian Industry has achieved excellence in manufacturing equipment comparable to international standards;
 (b) if so, Government's reaction thereto; and
 (c) by what time final decision is likely to be taken in this regard?

9.

USQ. No. 7897 dated 8.5.90 by Shri Ram Saijwan.

RAIDS ON PETROL/ DIESEL PUMPS IN UTTAR PRADESH

(a) the number of raids conducted in Uttar Pradesh during the last two years on the petrol/diesel pumps for adulteration and samples collected;

8.2.92 Partly im-
8.5.92 plemented on
16.9.91 S.S.IX/
43.

26.11.91
9.3.92

(a) to (d) : Information is being collected and will be laid on the Table of the House.

Qn. seeks statisti-
cal information
May not be pur-
sued.

(b) the number of samples and the particulars of the laboratories where the samples were tested and the outcome thereof;

(c) the number of persons against whom action has been taken and the number of those who were acquitted of the charges; and

(d) whether the rules in this regard are proposed to be made more stringent to save the consumers?

10.

USQ No. 9950 dt. 22.5.90 by Sh. Gopi Nath Gajapathi

OIL REFINERY PROJECTS

(a) the details of the refinery projects which are pending since Seventh Plan period;

21.2.91 Partly insp. on
21.8.91 19.7.91 SS VIII/
21.2.92 128

12.11.90
22.2.91
22.8.91

(b) the reasons for delay in taking a decision for setting up these refinery projects; and

(c) the steps taken to clear feasibility report which is presently under preparation.

May be pursued.

The proposal for the expansion of the capacity of Bongaigaon refinery by 1 MTPA is presently under the consideration of the Government.

For setting up of crude distillation facilities of 0.5 MTPA capacity in Cauvery basin, Madras Refineries Ltd. have prepared and submitted detailed feasibility report. The project is under the consideration of the Government."

III Session, 1990 of Ninth Lok Sabha

11. USQ. No. 2087 dated FIRE IN OIL AND GAS WELLS IN TRIPURA

Sh. D. Amat.

Asking :—

- (a) whether a devastating fire broke out in the oil gas wells in Tripura during exploration by the ONGC in February, 1990;
- (b) if so, the details of loss of life and property and the estimated loss of oil/gas as a result thereof; and
- (c) the precautions being taken by the ONGC to avert such incidence of fire in the oil/gas wells?

27.11.90	21.2.91	May be pursued.
7.3.91	22.5.91	
21.5.91	22.8.91	
6.9.91	22.11.91	
22.1.92	22.2.92	
20.3.92	22.5.92	

(c) It was *inter alia* stated, "The report of enquiry is under consideration of the commission. The Government has also decided to set up a study team for looking into incidents of blow outs in the recent years in wells drilled by ONGC."

(a) to (c) : Yes, Sir. The report has been received and is presently under the consideration of the Government.

17.12.90
5.3.91
19.6.91
14.8.91
11.11.91

26.2.91
31.5.91
31.7.91
31.10.91
31.12.91

May be pursued.

12. USQ. No. 3148 dt. KELKAR COMMITTEE
28.8.90 by Shri Vasant
Sathe

(a) whether Government had set up a Committee under the Chairmanship of Dr. Kelkar to go into the natural gas pricing in the country;

(b) if so, the main recommendations of the Committee; and

(c) the decision taken by Government thereon?

13. USQ. No. 3248 dt. USE OF NATURAL GAS FOR
28.8.90 by Shri Prakash
Kotko Brahmabhatt

(a) whether Government have accorded greater priority to use the natural gas for power and fertilizers in the new gas utilisation policy; and

(b) if so, the details and decision taken by Government regarding relative priority to be accorded to the allocation of natural gas for power and fertilizers and the justification thereof.

17.12.91
5.3.91
3.6.91
3.10.91
13.11.91
27.1.92

26.2.91
31.5.91
31.8.91
31.10.91
31.12.91
29.2.92

May be pursued.

Six Session of Ninth Lok Sabha

1.	2.	3.	4.	5.	6.	7.
14.	USQ. No. 1886 dt. 8.1.1991 by Shri Prakash Koko Brahmabhatt & Sh. M.M. Patel	KELKAR COMMITTEE ON NATURAL GAS	(a) whether the Govt. have received the Kelkar Committee report for fixing the price of natural gas;	25.4.91	7.7.91	May be pursued.
			(b) If so, the details of the recommendations thereof; and			
			(c) the action taken thereon and if not, the time by which it is likely to be taken?			
15.	USQ. No. 1898 dt. 8.1.91 by Sh. Ram Naik	BOMBAY HIGH AND HEERA OIL FIELDS	(a) whether Government have received report of the Committee appointed on 26th April, 1990;	3.3.91 15.10.91	8.7.91 8.1.92	Advance I.R. received on 27.3.92. May be pursued.
			(b) if so, the recommendations and findings of the Committee; and			
			(c) if not, how many meetings were held by the Committee since 26th April/1990 and the steps taken/proposed by Govt. to expedite the report?			
16.	U.S.Q. No. 1939 dt. 8.1.91 by Sh. Anadi Charan Das	RAIDS CONDUCTED ON PET-ROL PUMPS IN ORISSA.				

<p>(a) the number of raids conducted in Orissa during the last three years on the petrol/diesel pumps for adulteration and samples collected;</p>	<p>(a) to (d) Information is being collected and will be laid on the Table of the House.</p>	<p>19.4.91 8.7.91 1.10.91 24.2.92</p>	<p>8.7.91 On. seeks statistical information. 8.10.91 cal information. 8.1.92 May not be pursued. 8.4.92 sued.</p>
<p>(b) the number of samples and the particulars of the laboratories where the samples were tested and the outcome thereof;</p>			
<p>(c) the number of persons against whom action has been taken and the number of these who were acquitted of the charges; and</p>			
<p>(d) whether the rules in this regard are proposed to be made stringent to save the consumers?</p>			
<p>17. USQ. No. 727 dt. 10.1.91 by Sh. Parasram Bhardwaj</p>	<p>CAPACITY UTILIZATION BY OIL AND GAS DRILLING COMPANIES</p>	<p>30.4.91 19.7.91 11.11.91 22.2.92</p>	<p>(e) & (f) The recommendations of the Kelkar Committee on oil and gas drilling companies in the services sector is in jeopardy due to sudden reduction in business opportunities for major oil companies in the country;</p> <p>11.7.91 May be pursued. 11.10.91 11.1.92 11.4.92</p>

1	2	3	4	5	6	7
---	---	---	---	---	---	---

(b) if so, whether there is 30 per cent idle capacity in offshore rigs and 40 percent in the case of onshore rigs;

(c) if so, the reasons therefor;

(d) the steps taken in this regard;

(e) whether Govt. have considered necessary to include early implementation of the Kelkar Committee recommendations; and

(f) if so, the details regarding the policy of Govt. in this regards?

18. USQ. No. 829 dt. 10.1.90 PENDING OIL PROJECTS:

by Sh. Gopi Nath
Gajapathi

Asking:—

(a) whether a large number of projects to step up crude oil output, are pending with the Govt;

(b) if so, the details of pending projects;

(c) the extent of crude oil expected to be produced annually on the execution of those projects, and

(d) the steps taken to clear those projects at an early date? (d) All those projects are under active consideration of the Government.

6.6.91	30.6.91	Partly	imp.	on
18.7.91	30.9.91	19.7.91	SS II/72	
3.10.91	30.12.91	May	be	pursued.
30.1.92	30.3.92			

19. SQ. No. 43 dt. 26.2.91 OIL EXPLORATION DURING
 Suppl. by Shri Santosh 8TH FIVE YEAR PLAN
 Mohan Dev. The Member stated as under: The Minister *inter-alia* stated as
 "I would like to know whether under:-
 the Government of India is going "So far as recommendations of
 to change its attitude and look Kelkar Committee are con-
 after the eastern India by giving cerned, they are being examined.
 enough money for the explora- I assure the Hon'ble member
 tion of oil, as also by deciding that Eastern states will be given
 about the recommendations of the same treatment as are being
 the Kelkar Committee for the given to other States in the
 sale of gas to Tripura and Assam country."
 at Rs. 600.00." May be pursued.
20. SQ. No. 43 dt. 26.2.91 OIL EXPLORATION DURING
 Suppl. by 8TH FIVE YEAR PLAN
 Dr. Biplab Das Gupta The Member stated as under:- The Minister stated as Under:
 "I would like to know that efforts "The Hon. Member's suggestion
 are being made to defuse the depends on the economic viability-
 exploration programme to other ty but I have taken note of his
 parts where the prospective oil suggestion and we will take care
 bearing areas exist and what are of it."
 the measures taken to ensure
 that a heavy investment is made
 on oil exploration work." May be pursued.
21. SQ. No. 43 dt. 26.2.1991 OIL EXPLORATION DURING
 suppl. by Shri K.S. 8TH FIVE YEAR PLAN
 Rao. The member stated as under: The Minister stated as under:
 "I would like to know whether "The recommendations of the
 the Hon. Minister will fix a Kelkar Committee about pricing
 reasonable price for the gas of gas are being examined by the
 which is available in Krishna- Government. The Government
 Godavari basin and locate a gas- has not taken any decision about
 based plant immediately. it. But we will take a decision on
 it very soon." May be pursued.

22. SQ. No. 43 dt. 26.2.91 OIL EXPLORATION DURING
Suppl. by Shri Chitta 8TH FIVE YEAR PLAN
Basu

The Member stated as under:
"May I know from the Hon. Minister whether he is prepared to set up an expert committee to go into the entire functioning of the ONGC operations in West Bengal and allocate proper funds in the Eighth Five Year Plan."

May be pursued.

23. SQ. No. 60 dt. 26.2.91 SHUTTING DOWN OF OIL
by Sh. Lokamath WELLS
Choudhary and Shri
Kamal Nath

(b) & (c) It was *inter-alia* stated "The committee has submitted its report which is presently under examination by Government in consultation with ONGC."

26.8.91 26.11.91 May be pursued.
23.1.92 26.2.92

(a) whether attention of the Government has been drawn to the news item captioned "One fourth of oil wells to be shut" appearing in the "Times of India" dated January 30, 1991;

(b) whether it is a fact that as many as 90 of the 340 wells in the oil rich Bombay High and 40 strings (Oil sources) in Gandhar field will go out of production in the next three years severely curtailing the country's total crude output; and

(c) if so, the details thereof and the reasons therefor?

24. USQ. No. 485 dt. 26.2.91 by Shri Harihar Pal
- KANDLA AND MANGALORE GAS TERMINALS**
- (a) The action taken by Government on the report submitted by the Indian Oil Corporation and the Hindustan Petroleum on Kandla and Masagore Gas Terminals; and
- (b) if no action has been taken the reasons therefor?
- (a) The reports are under process for a final decision.
- 27.5.91
19.12.91
21.4.92
- 25.8.91
31.3.92
30.9.92
- May be pursued.
25. 569/ Shri Parif Singh
- PIPELINE FROM BOMBAY HIGH TO KERALA**
- (a) whether the Western Coast industries in the country have urged the Government to lay a sub-sea pipeline along the coast for supplying natural gas from South-West Bombay to the Konkan-Karavali Kozhi-Koda regions;
- (b) whether the Canara Chamber of Commerce has suggested that the entire cost of the project could be met by private sector user industries and the beneficiary States; and
- (c) if so, the details of the decision taken in the matter?
- (c) The entire question of laying a sub-sea pipeline to the Southern States is currently under examination by an Inter-Ministerial Committee set up by the Government to examine the techno-economic feasibility of laying a gas pipeline from the Western Offshore to the Southern States.
- 12.6.91
9.9.91
3.10.91
22.11.91
- 25.8.91
25.9.91
25.10.91
25.12.91
- May be pursued

1	2	3	4	5	6	7
26.	USQ. No. 1501 dt. 5.3.91 by Shri Y.S. Raja Sethara Reddy	NAPHTHA CRACKER COMPLEX AT VISAKHA- PATNAM	(a), (b) & (c): It was <i>inter-alia</i> stated, "proposals for setting up down stream units of this cracker are under process."			May be pursued.
		(a) whether approval has been given for Naphtha Cracker complex and other down stream projects at Visakhapatnam;				
		(b) if not, the reasons there- for; and				
		(c) the date by which it is likely to be cleared?				

XI
ELEVENTH SITTING

The Committee met on Wednesday, August 5, 1992 from 15.30 hours to 16.15 hours.

PRESENT

- Dr. Laxminarain Pandey —*Chairman*
2. Shri Sai Prathap
Annayagari
 3. Shri B.K. Gudadinni
 4. Shri Balin Kuli
 5. Shri Manphool Singh
 6. Shri Ajoy Mukhopadhyay
 7. Shrimati Pratibha De-
visingh Patil
 8. Shri Shashi Prakash
 9. Shri Gadam Ganga Reddy
 10. Shri Chinmaya Nand
Swami

SECRETARIAT

- Shri Murari Lal —*Director*
Shri Joginder Singh —*Deputy Secretary*
Shri K.K. Ganguly —*Under Secretary*

2. The Committee considered their Draft Sixth and Seventh Reports and adopted them.

3. The Committee authorised the Chairman and in his absence, Shri Ajoy Mukhopadhyay, M.P. to present the Sixth and Seventh Reports of the Committee in Lok Sabha on August 11 and 18, 1992 respectively.

4. The Committee then took up for consideration Memorandum No. 37 regarding review of recommendation of the Committee on Government Assurances in respect of treating the reply given by the Minister of Railways during the Discussion on Railway Budget on July 25, 1991 as an assurance.

5. The Committee pursued the new points furnished by the Ministry of Railways in respect of the issue raised by Shri Basudeb Acharia, M.P. in regard to regularisation of contract labour. Shri Ajoy Mukhopadhyay, M.P., did not agree with the plea taken by the Ministry of Railways that the contract workers are not directly paid from the Railway funds and, therefore, the Railway Ministry could not take the responsibility for such private contract workers. He was of the view that the Railways provided

wages to workers through contractors. The jobs undertaken by these contract workers were perennial in nature. The Railways might change the contractors but the contract workers remained unchanged. Citing an example, he stated that there were a number of contract workers who had rendered more than 15 years of service. Such contract workers had been regularised by Southern Railway and South Eastern Railway, Kharagpur division.

6. The Committee were not convinced with the clarifications advanced by the Ministry of Railways in regard to treating the workers handling coal and ash as not the railway workers and therefore decided to call the officials from the Ministry of Railways for oral evidence to finalise the matter.

8. The Committee then took notice of large number of assurances pending implementation and decided to call the witnesses in connection with long pending assurances in their forthcoming meetings scheduled to be held on September 15 and 16, 1992.

9. *The Committee then adjourned.*

APPENDIX-II

(Vide para 2.4 of the Report)

STATEMENT SHOWING ASSURANCES REVIEWED

Ministry/Department	Sl. Nos. of the Appendices	Total No. of assurances
Personnel, Public Grievances and Pensions	1 to 13	13
Petroleum and Natural Gas	1 to 26	26
		39